

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT)(Ins) No.819 of 2020

IN THE MATTER OF:

Amit Airy

Ex-Director/Promoter

Representing the suspended management of

M/s. Unilec Engineers Ltd.

...Appellant

Vs.

M/s. C & S Electric Ltd. & Anr.

...Respondents

Present:

For Appellant:

Mr. Hemant Shah, Mr. Amit Airy and Mr. Deokant Tripathi, Advocates.

For Respondents:

Mr. Krishnendu Datta and Mr. Rahul Malhotra, Advocates for R-1.

Mr. Mansij Arya, Ms. Astha Prasad and Mr. Ajit Wagh, Advocates for R-2 (IRP).

ORDER

(Through Virtual Mode)

19.11.2020: The Learned Counsel for the Appellant as well as the Learned Counsel appearing for the Respondents are permitted to file the 'Brief Notes of Submissions' containing not more than three pages together with 'Compilation of Judgements' which they want to refer and rely upon, within two weeks from today. Further, the Learned Counsel for Respondent No. 1 is required to file the copy of the Petition in civil Appeal before the Hon'ble Supreme Court filed by the Appellant and also the order passed by the Hon'ble Supreme Court in this regard, before the next date of hearing, by way of 'Additional Documents' and the Office of the Registry is permitted to receive the same.

The Registry is directed to List the matter on **07.12.2020**.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/nn